

Planning of iron ore supplies to the public sector steel plants is on the basis that they would draw their supplies from their own captive mines or from mines in which Government have a majority interest. Thus the supplies for Bhilai have to come from the Dhalli Rajhara mines owned by Hindustan Steel, for Rourkela from Barsua mines also owned by Hindustan Steel and for Durgapur from the Bolani Mines in which Government have a majority holding. Only the short-fall from these mines, which is of a temporary nature, has to be met from the market mines and procurement from these mines is, therefore, restricted to the anticipated temporary deficits from the sources indicated above. Hindustan Steel naturally make an assessment of the deficit from time to time.

Profession Tax Levied by Punjab Government

*1603. **Shri S. M. Banerjee** Will the Minister of **Home Affairs** be pleased to state:

(a) whether various mass organisations and political parties of Punjab have approached the Centre to intervene and ask Punjab Government to withdraw Profession Tax levied recently by them;

(b) whether there is a serious agitation going on in Punjab;

(c) the reaction of the Centre; and

(d) steps taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a). No. But a representation has been received from the Shiromani Akali Dal, Amritsar, suggesting that the President may withhold his assent to the Punjab Temporary Taxation Bill, 1962.

(b). No. Some political parties are reported to have organised public meetings opposing the taxation measures.

(c) and (d). The taxation measures are within the competence of the State Government.

Escape of Hostile Nagas into East Pakistan

*1602-A. **Shri Warior**: Will the Minister of **Defence** be pleased to state:

(a) whether any investigation was conducted into the circumstances leading to the escape of rebel Nagas from Assam into East Pakistan, tracking through the security cordon;

(b) if so, whether the investigation has pinned down the responsibility as to the escape on the civil or military authorities; and

(c) whether any steps are taken to tighten the security cordon?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah):

(a), (b) and (c). Attention is invited to the Statement made by the Defence Minister on this subject on the floor of the House on the 13th June, 1962.

Honorary Magistrates

*1606. **Shri A. V. Raghavan**: Will the Minister of **Home Affairs** be pleased to state:

(a) whether any representation was received from the Delhi Bar Association demanding the replacement of Honorary Magistrates by stipendary ones;

(b) whether there was any further representation demanding the separation of the judiciary from the executive; and

(c) if so, the action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a). No.

(b). No.

(c). Does not arise.